

**DIVISION BENCH**

**S-1**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1434(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.**

**2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> JANUARY, 2021, 10:30 A.M**

Name of the Company	KOTAK MAHINDRA BANK LIMITED Vs. MUNIRA AZIZ		
Under Section	Section 95(1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Ms. Rituparna Sanyal, Advocate ] For the petitioner

**ORDER**

1. This petition has been filed by the petitioner u/s. 95(1) of the Insolvency and Bankruptcy Code, 2016 against the respondent coming up for the first time.

2. Ms. Rituparna Sanyal, Ld. Counsel on behalf of the petitioner is present. No representation on behalf of the respondent.

3. The Registry is directed to issue Court Notice to the respondent, returnable in four weeks. Upon receipt of the Court Notice, respondent shall have four weeks' time, within which to file reply thereof. Copy of the reply shall be served on the petitioner, who shall have two weeks' time to file rejoinder, if need be. Ld. Counsel for the petitioner is directed to serve a copy of today's order on the respondent and file proof of service.

4. List this matter for final hearing and disposal on 23/04/2021.

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**